

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.14
TA (Co. Act)- 13(PB)/2024

IN THE MATTER OF:

Jawed Akhter Petitioner/Applicant
v.
Jawed Habib Hair & Beauty Limited-Academy Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 10.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Soumya Kumar, Adv.
For the Respondent : Ms. Aditi Bhat, Ms. Deeksha Jani, Adv. I/b Jani &
Parikh for Respondent Nos.4 to 19

ORDER

Ld. Counsel Ms. Soumya Kumar appeared on behalf of Applicant.

Ld. Counsel Ms. Aditi Bhat appeared through VC on behalf of Respondent.

The prayer in this transfer application is incomplete, Ld. Counsel for the Applicant is directed to amend the prayer with full particulars.

At request and with consent of the parties, list the matter for a physical hearing **on 14.06.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT